

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12.03.2021 at 2.00 P.M
THROUGH VIDEO CONFERENCING**

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : CP/15/CHE/2021
NAME OF PETITIONER : Rajagopal janardhan (Promoter)
M/s Mukthi Enterprises Pvt Ltd
NAME OF RESPONDENT : RoC, Chennai
SECTION : Sec 252(3) of CA 2013

ORDER

Learned A.R. for the Petitioner Mr. Vijay Mahindran is present through video conferencing platform. Upon notice RoC / Respondent is being represented by Mr. K. Nikhil, AROC through video conferencing mode.

It is seen from the records of this Tribunal that the report of the RoC has been filed. In relation to the notice to the Income Tax Department even though a notice seems to have been sent to the Income Tax Department, however, perusal of the notice on the face of it shows that the PAN number has not been reflected in the said notice.

In the circumstances, the Petitioner is directed to send one more notice to the jurisdictional income tax office assessing the Company which has been struck off clearly disclosing the PAN number of the said struck off Company.

Let the same be done by the Petitioner within a period of one week from today. The Income Tax office to respond upon receipt of the notice, if any, within a period of two weeks thereafter. Post this matter on **21.04.2021**.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

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(R.VARADHARAJAN)
MEMBER (JUDICIAL)